

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:83  
ANSWERED ON:22.11.2012  
CORRUPTION IN IAY  
Singh Shri Radha Mohan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware of the prevailing corruption in Indira Awas Yojana(IAY);
- (b) if so, whether many people already in possession of houses have been allotted housing units under this scheme in many States including Bihar, Uttar Pradesh, Punjab, Jammu & Kashmir etc and even each individual of a single family has been allotted separate houses flouting the norms under the scheme;
- (c) if so, the details thereof since 2010 till date;
- (d) whether the Government has conducted any inquiry in this regard, if so, the number of persons found involved in the mess, State-wise and the details of the action taken against them, and
- (e) the measures being taken to curb such activities in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a)to(e): On the whole, the Indira Awaas Yojana ( IAY ) scheme is functioning satisfactorily in the country. The scheme is being implemented as per guidelines by the States/UTs. At the Central level, the scheme is closely monitored through various mechanisms such as Monthly and quarterly review meetings, visits by the Area Officers, Concurrent Evaluation Reports and Impact Evaluation Research Studies. National Level Monitors (NLMs) are appointed and deputed for independent inquiry and monitoring of the scheme. Whenever, any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VIPs, National Level Monitors (NLMs) on the panel of this Ministry are deputed to investigate the complaints. If irregularities are established, the concerned State Government is requested to take appropriate action. A Statement showing the State-wise details of the complaints received regarding irregularities in the implementation of the scheme and the action taken thereon is given at Annexure.